

**Mr. Speaker:** In respect of the grant which the Government give?

**Shri Datar:** They do submit reports as to how the amount has been spent.

**Shri Nanadas:** May I know whether the members of this Sangh are paid any allowances, and if so, at what rates?

**Shri Datar:** The Government of India do not accept any responsibility for giving allowances. So far as we are aware, no allowances are paid to the members.

#### INDUSTRIAL FINANCE CORPORATION

\*424. **Shri S. C. Samanta:** Will the Minister of Finance be pleased to state:

(a) how many long term loans were granted to industrial concerns by the Industrial Finance Corporation of India in 1952-53 and 1953-54 respectively; and

(b) how many of these concerns are located in places where normal banking facilities are inadequate?

**The Deputy Minister of Finance (Shri A. C. Guha):** (a) The Industrial Finance Corporation sanctioned 14 loans during the period from 1st July, 1952 to 30th June, 1953 and 16 loans for the half-year ended the 31st December, 1953.

(b) All these thirty borrowing companies have their registered offices in places where normal banking facilities are available.

**Shri S. C. Samanta:** May I know how many industrial concerns were refused loans in those two years, and whether the Government have found out the number of cases of refusals to concerns where there are no normal banking facilities?

**Shri A. C. Guha:** For the first part of the question I would like to have notice. I could not follow the second part of the question.

**Shri S. C. Samanta:** I wanted to know whether any concerns were refused loans which had no banking facilities in their areas.

**Shri A. C. Guha:** I think the hon. Member has in his mind some wording in the preamble of the Act which says particularly in "instances where normal banking accommodation is inadequate." That does not mean that the area in which the concern is located has no banking facilities. It only means that a particular concern may not get the required accommodation from banks. There is hardly any concern worth having credit from the Industrial Finance Corporation which is located in an area where banking facilities are not available.

**Shri Raghuramiah:** May I know whether loans are granted to any companies whose directors or shareholders are directors of the Finance Corporation?

**Shri A. C. Guha:** According to the Act there is no ban on this, but the hon. Member may know that in the recent Resolution we have put certain restrictions on such concerns getting any accommodation from this Corporation. The hon. Member may please refer to the Resolution which was placed before this House during the last session.

**Shri S. C. Samanta:** May I know whether any concession in the interest charged was given to any of these concerns?

**Shri A. C. Guha:** For that also I would like to have notice. These loans were granted only last year. So it may not be time as yet for any interest being paid.

#### N.C.C. (GIRLS DIVISION)

\*425. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) whether the scheme for Social Service Camps for the Girls' Division of the N.C.C. has been finalised; and

(b) if so, what are its main features?

**The Deputy Minister of Defence (Shri Satish Chandra):** (a) Social service will be included both in the annual camps and the cadre camps of the Girls Units in the year 1954-55. The details have not yet been finalised.

(b) Girl Cadets in the course of their normal training are taught first-aid and home nursing. It is proposed to give them opportunities during the camps to visit adjoining villages and to put into practice the lessons learnt by them. They will also be given light manual work.

**Shri D. C. Sharma:** What will be the nature of this "light manual work" to which the hon. Minister referred?

**Shri Satish Chandra:** That has yet to be finalised as I said. It will depend on the environments in which these girls work.

**Shrimati Maydeo:** May I know how many N.C.C. Girls Divisions are there in all at present.

**Shri Satish Chandra:** The total number of girl cadets is over 600.

**Shrimati Maydeo:** May I know when Government propose to start N.C.C. Girls Divisions in the Colleges in Poona?

**Shri Satish Chandra:** It all depends upon the State Government of Bombay. If they agree that a Girls Division should be started in a particular college, we shall agree to it.

**Shrimati Jayashri:** May I know how these girls are recruited?

**Shri Satish Chandra:** They are college girls who join the N.C.C. unit of a particular college.

**Shri D. C. Sharma:** May I know what kind of environment is going to be selected for these camps—urban, semi-urban or rural?

**Shri Satish Chandra:** These details are still being worked out in consultation with the State Governments.

#### N.C.C. CAMP ACCIDENT

**\*426. Shri Nanadas:** Will the Minister of Defence be pleased to state:

(a) whether the attention of Government has been drawn to the tragic death of an N.C.C. Cadet, while digging a canal near Ludhiana;

(b) if so, what action Government propose to take to ensure that the parents of the cadet are properly compensated; and

(c) whether it is also a fact that at the time the work was in progress, there were no engineers or overseers on the spot?

**The Deputy Minister of Defence (Shri Satish Chandra):** (a) Yes, on January 2, 1954, while the 3rd Punjab Battalion of the N.C.C. Ludhiana was, with the approval of the State Government, undergoing its normal course of social service training and had undertaken the work of digging a distributary canal for Ludhiana City, some earth got dislodged from the top of the embankment and fell on the Cadets working there, with the unfortunate result that Cadet Chatar Singh died and two others were wounded. First aid was rendered on the spot immediately, but Chatar Singh expired before he could reach hospital.

(b) N.C.C. being purely a voluntary organisation and social service work being a part of its normal training, any accidents occurring in training camps are treated by the educational institutions and State Governments as incidents in games and other athletics where compensation is not paid to parents.

(c) Two N.C.C. officers and the P. W. D. Overseer, who were supervising the work, were present on the spot at the time of the accident.

**Shri Nanadas:** May I know what instructions Government have given to the N.C.C. after this incident, so that the recurrence of these incidents will not be a common feature?

**The Minister of Defence Organisation (Shri Tyagi):** How can the compensation stop the incidents? It is surprising.